

**SUPREME COURT OF INDIA**

Oriental Insurance Co. Ltd.

Vs.

Ranjit Saikia

C.A.Nos.4861-76 of 2002

(Doraiswamy Rajuu Raju and Shivaraj V. Patil JJ.)

09.08.2002

**ORDER**

The Text below is only a summarized version of the order pronounced

Owner and driver of vehicle failed to appear in Court. Insurance company can substantiate its claim that driver of vehicle did not had a valid license. Supreme Court gave liberty to insurance company to proceed against owner or driver to recover money paid to the claimant in excess of its liability.